

Directorate General of Foreign Trade
Udyog Bhawan
DES-V Section

Minutes of the Meeting NC-V held on 07.08.2008

The Meeting No. 19/AM-09 for the licensing year 2008-09 to consider the cases under Duty Exemption Schemes (Chapter-4) of 07.08.2008 in Room No.4 of DGFT under the Chairmanship of Shri A.K.Singh, Jt. DGFT. The following officers were present: -

Sl. No.	Name of the representatives & their designation	Department
1.	Sh. Ashok Kumar, Arora, Dy.DGFT	DGFT
2.	Sh. Kuldeep Singh, Asstt. Director	DC (MSME)
3.	Sh. Pradip Kumar, F.T.D.O	DGFT

MEETING NUMBER : 19/84-ALC3/2008 **MEETING DATE** : 07.08.2008

Online cases

1	Case No.:1/19/84-ALC3/2008	Party Name:ROVERCO APPAREL COMPANY PVT LTD	Meet No/Date:19/84-ALC3/2008 07.08.2008	Status: Deferred
	HQ File :01/84/050/00230/AM09/	RLA File :04/24/040/00108/AM09/	Lic.No/Date:0410097550 25.07.2008	Defer Date:04.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 04.09.2008.			

2	Case No.:2/19/84-ALC3/2008	Party Name:SUBBAROW APPARELS,	Meet No/Date:19/84-ALC3/2008 07.08.2008	Status: Deferred
	HQ File :01/84/050/00231/AM09/	RLA File :04/24/040/00109/AM09/	Lic.No/Date:0410097618 29.07.2008	Defer Date:04.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 04.09.2008.			

3	Case No.:3/19/84-ALC3/2008	Party Name:ANTHONY GARMENTS PVT LTD,	Meet No/Date:19/84-ALC3/2008 07.08.2008	Status: Deferred
	HQ File :01/84/050/00232/AM09/	RLA File :32/24/040/00018/AM09/	Lic.No/Date:3210038406 29.07.2008	Defer Date:04.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 04.09.2008.			

4	Case No.:4/19/84-ALC3/2008	Party Name:GAURAV INTERNATIONAL	Meet No/Date:19/84-ALC3/2008 07.08.2008	Status: Deferred
	HQ File :01/84/050/00233/AM09/	RLA File :05/24/040/00293/AM09/	Lic.No/Date:0510224706 30.07.2008	Defer Date:04.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 04.09.2008.			

	Case No.:5/19/84-ALC3/2008	Party Name:ADITYA BIRLA NUVO LIMITED.,	Meet No/Date:19/84-ALC3/2008 07.08.2008	Status: Approved
	HO File :01/84/050/00234/AM09/	RLA File :02/24/040/00120/AM09/	Lic.No/Date:0210115628	

			01.08.2008	
5	Decision: The Committee considered the case as per agenda and in consultation with the representative of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing 2% wastage i.e as applied for by the firm as detailed below: -			
	Export item	Export Qty.	Import Item	Qty. allowed
	100% Flax/Linen Yarn Auto cone spliced	6500 Kgs	100% Flax/Linen Yarn upto 80 LEA/NM	6630 Kgs.
	The R.A shall be advised to take necessary action subject to compliance of other usual conditions.			

6	Case No.:6/19/84-ALC3/2008 HQ File :01/84/050/00235/AM09/	Party Name:CHELSEA MILLS RLA File :05/24/040/00284/AM09/	Meet No/Date:19/84-ALC3/2008 07.08.2008 Lic.No/Date:0510224899 01.08.2008	Status: Deferred Defer Date:04.09.2008
	Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that copy of application in this case has not been received. It was therefore decided to remind R.A for the same and defer the case for re-listing on 04.09.2008.			

Manually generated agenda cases

Case No. 247	M/s Virola International, Agra
NC19/09 dt. 07.08.2008	F.NO.1/84/162/233/AM08 -DES-V
Ratification of input output norms in respect of Advance Authorization No. 0610012804 dt. 04.02.2008 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that

ITC (HS) code of export item is 48 and the import/export items mentioned against A/A in question fall under the purview of DES-IV Section (NC-IV). It was therefore decided to transfer the case to DES-IV Section.

Case No. 248	M/s Sun Shine Handicrafts Pvt. Ltd, Jaipur
NC19/09 dt. 07.08.2008	F.NO.1/84/50/264/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 1310022616 dt. 07.09.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith other relevant papers and observed that in this case TC, Mumbai had directed their regional office at Noida to conduct on the spot study of the unit of the firm and submit their report. But, so far no report has been received either from TC, Mumbai or from their regional office at Noida in the matter. The Committee after deliberations in consultation with the representatives of technical authorities present in the meeting felt that in this case since applicant firm is preparing for the export of made-ups of various motifs/designs for which 5% wastage is adequate. In view of this Committee decided to ratify the A/A issued in this case by allowing 5% wastage as detailed below:-

Export item	Export Qty.	Import Item	Qty. allowed
Made-ups (cushion, bag, mat, coaster) made out of felt, needle loom felt.	8168 Sq mtrs. of motifs/designs	Felt needle loom felt	8577 Sq mtrs.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 249	M/s Shahi Exports Pvt. Ltd, Bangalore
NC19/09 dt. 07.08.2008	F.NO.1/84/50/62/AM07-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0710044883 dt. 15.05.2006 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case on the basis of written comments of DC (MSME) conveyed vide their U.O NO.37 (5)/27/2008-09/Hosy. dated 15.07.2008 as detailed below: -

Export Product	Import Item	Qty. allowed
Mens shirts (full sleeve) made of 100% cotton corduroy fabric, GSM-145+/-10% with 100% polyester suode fabric and with 100% cotton woven interlining fabric	1) 100% cotton corduroy fabric, GSM- 145+/-10% 2) 100% polyester suode fabric, GSM- 165+/-10% 3) 100% cotton woven interlining fabric 4) Snap Buttons	1) 3.66 sq mtrs/Pc 2) 0.065 Sq mtrs/Pc 3) 0.26 Sq mtrs/Pc 4) Net to net with accountability clause

The GSM should match in both import & export.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 250	M/s Shahi Exports Pvt. Ltd, New Delhi
NC19/09 dt. 07.08.2008	F.NO.1/84/50/731/AM04-DES-V
Re-fixation of input output norms in respect of Advance Authorization No. 0510119796 dt. 03.03.2004 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda and observed that this case has already been cleared by ALC in its meeting held on 24.06.2004 by imposing certain Style No. But, the firm have mentioned that they have already made export shipments under the A/A in question during 2004 whereas the ALC decided this on 24.06.2004 and as such in the export documents they could not endorse the Style No. In view of this Committee in consultation with the representatives of technical authorities present in the meeting decided that in this case the condition of Style No. may be monitored only in respect of exports made after the communication of ALC decision. Prior to ALC decision, the condition of Style No. may not be insisted upon. In future, applicant firm have to invariably mention specific style no. of their export product

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

Case No. 251	M/s Chirpal Industries Ltd., Ahmedabad
NC19/09 dt. 07.08.2008	F.NO.1/84/162/886/AM06-DES-V
Ratification of input output norms in respect of Advance Authorization No. 0810052794 dt. 26.12.2005 – under Para 4.7 of HBP (Vol1) 2004-2009.	

Decision: The Committee considered the case as per agenda alongwith relevant information/documents submitted by the firm and observed that out of four items of import mentioned against the A/A in question, applicant firm have sourced the item of import at S.No. 1 i.e Polyester viscose blended grey fabric, S.No. 3 i.e Disperse dyes and S.No. 4 i.e Binder from domestic market and they have imported the import item at S.No. 2 i.e Nylon Tow only against A/A in question and hence requested for deletion of import item No. 1, 3 & 4. The Committee after detailed deliberations in consultation with the representatives of technical authorities present in the meeting decided to ratify the Advance authorization issued in this case by allowing Nylon Tow with 5% wastage and by deleting remaining items of import as detailed below:-

Export Product	Export Qty.	Import Item	Qty. allowed
Flock fabric containing polyester viscose blended fabric	138000 Sq mtrs.	Nylon Tow	1.05 kg/kg content in the export product.

The R.A shall be advised to take necessary action subject to compliance of other usual conditions.

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